

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
10.1.97		<p>Heard Shri Ashok Mohanty, Senior Standing Counsel on M.A.763/96 praying for extension of time to comply with the order dated 14.8.1996 passed by this Tribunal in O.A.763/96. In para-2 of the orders it is stated that the Respondents shall dispose of the matter within a period of three months. Prayer for extension of time is upto 14.2.1997.</p> <p>After hearing the applicant's counsel Shri N.R.Routray, prayer for extension of time upto 14.2.1997 is allowed.</p> <p>M.A.763/96 is disposed of accordingly.</p> <p style="text-align: right;">Chamunda MEMBER (ADMINISTRATIVE)</p>	<p>Order at 7, Dt. 14.8.96</p> <p>A copy of Order along with the copy may be sent to all Respondents by Legal Post & may be given to both the counsels.</p> <p>23/8/96</p> <p>23.08.96 S.O.(T)</p> <p>Received order copy 14.8.96 Routray 22.8.96</p> <p>Received copy of order at 14.8.96 on behalf of A. Mohanty Sir 13.9.96</p> <p>M.A.763/96 has fixed for time to comply the order of the court.</p> <p>9/1/97 Branch Order at 10.1.97</p> <p>A copy of order may be given to both the counsel.</p> <p>15/1/97 S.O.(T) 15.01.97</p> <p>Received copy above at 10.1.97 on behalf of A. Mohanty Sir 12.1.97</p>